#### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 199 OF 2017 & IA NO 313 OF 2018

Dated: 21<sup>st</sup> March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

#### In the matter of:

Andhra Pradesh Spinning Mills Association .... Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Prashant Mathur for R.2 & 3

### <u>ORDER</u>

#### IA NO 313 OF 2018

(Appln. for condonation of delay in filing reply)

In this application, the learned counsel for respondent Nos. 2 has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the respondent Nos. 2 and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

### **APPEAL NO. 199 OF 2017**

Learned counsel for the appellant seeks one weeks' time to file rejoinder. He may file the same on or before 02.04.2018 after serving copy on the other side.

List the matter on <u>04.04.2018</u>.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

mk/vt